
(2021) 10 SEBI CK 0059

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1137 Of 2021, Appeal No. 173 Of 2009

Liberty Stocklinks P. Ltd. & Anr

APPELLANT

Vs

Securities & Exchange Board Of India & Anr

RESPONDENT

Date of Decision : 06-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0059

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Anubha Rastogi, Nishit Dhruva, Hridhay Khurana, Yash Garach

Judgement

1. Let a reply be filed by the respondent within three weeks to the misc. application filed by the applicant.

Two weeks thereafter to the appellant to file rejoinder.

The application would be listed for orders on 18th November, 2021. In the meanwhile no coercive steps will be taken against the appellant by SEBI.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.